

bership, duties and responsibilities of the Farmers Association as well as those of the Irrigation Departments. Under the programme management subsidy is also being provided by the Govt. of India at the rate of Rupees 100 per hectare per year for the first two years and at the rate of Rupees 75 per hectare for the third year on matching basis with the States for formation and sustainance of these associations in initial years. In addition, action research programme to initiate Farmers Associations through efforts of voluntary agencies and independent organisations are also being planned on pilot basis in selected states.

(c) Yes Sir.

(d) and (e). The proposal envisages to take up commend area development activities in 8th Plan in selected minor irrigation projects covering a culturable command area of less than 2000 hectare under a centrally sponsored scheme with matching assistance from State governments on selected activities.

The various commend area development activities envisaged to be taken up during the 8th Plan under the proposal aim at better utilisation of created irrigation potential in minor irrigation projects through efficient use of scarce water resource. These activities include constriction of field channels and field drains, implementation of warabandi, land levelling and shaping, carrying out adaptive trials, demonstrations, training and farmers participation. The selection of minor irrigation projects under the proposed scheme is envisaged to be carried out in consultation with the states. 8th Plan as such is yet to be finalised.

Interest shown by Japan, Saudi Arabia on Deep Sea Fishing

3071. SHRI P.M. SAYEED: Will the

Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether United States, Japan and Saudi Arabia have shown keen interest for joint ventures for deep sea fishing in India;

(b) if so, the details thereof; and

(c) if so, the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO: (a) to (c). While no proposal has been received for collaboration with Japan and Saudi Arabia, one Indian Company has submitted a proposal for joint venture with an US company for operation of mini-liners and multi-liners in Indian Exclusive Economic Zone and beyond for exploitation of tuna, tuna like fishes and sharks, etc. The proposal is being considered.

[Translation]

Fund released by REC in Uttar Pradesh and Orissa

3072. SHRI ARJUN SINGH YADAV: SHRI SRIKANTA JENA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the amount released for rural electrification by the programme Rural Electrification Corporation in Uttar Pradesh and Orissa is less than the amount actually allocated for this purpose;

(b) if so, the reasons therefor; and

(c) the amount allocated for the next year for each State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The allocation

and disbursement of funds for R.E. Programme in U.P. and Orissa upto the end of February, 1992 is as under:

(Rs. in crores)

S. No.	Name of State	Allocation	Disbursement
1.	U.P.	68.32	41.07
2.	Orissa	33.6	26.89

The U.P. Govt. has recently requested for reduction of target of village electrification, due to which funds are not likely to be fully utilised. In the case of Orissa, the balance allocation is likely to be utilised by the end of March, 1992.

(c) The Planning Commission has allocated Rs. 75 crores and Rs. 40.45 crores to U.P. and Orissa respectively for the next financial year.

[English]

Equity Participation by Foreign firms in Power Generation

3073. SHRI N. DENNIS: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to allow 100% equity participation by foreign firms and foreigners in power generation, and in its distribution;

(b) if so, the details thereof; and

(c) the response to this policy?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) Government have notified the details of the policy to encourage private enterprises participation in the electricity sector in the Gazette Notification No. 237 dated 22.10.90. The Electricity Laws (Amendment) Act, 1991 which came into force with effect from 15.10.1991, provides for a liberalised legal frame-work for the implementation of the scheme to encourage private enterprises participation in electricity generation, supply and distribution as well as widening the scope of private enterprises participation in the electricity sector. The policy frame-work in this regard provides for electricity projects to be set up by foreign private investors with foreign equity participation upto 100%. The condition of dividend balancing by export earnings which is normally applied to cases of foreign investment upto 51% equity will not be applicable to such foreign investment in the power sector.

(c) Foreign investment proposals have been received for equity participation in five power projects for installation of 490 MW.

Supply of iron from China

3074. SHRI GURUDAS KAMAT: Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to import iron ore from China; and